

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3697
ANSWERED ON:16.12.2014
MISUSE OF DOWRY PROHIBITION ACT
Khuba Shri Bhagwanth

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received complaints regarding lodging of false cases under the Dowry Prohibition Act, 1961;
- (b) if so, the details thereof and the total number of such cases reported and the action taken against the guilty during each of the last three years and the current year, State-wise; and
- (c) the corrective steps taken to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): There have been reports of cases of false allegations being lodged under provisions of the Dowry Prohibition Act 1961. However, the data regarding this is not available centrally.

There are adequate punitive provisions within Indian Penal Code (IPC) to discourage filing of false cases.